

**GOVERNMENT OF INDIA
MINISTRY OF PETROLEUM AND NATURAL GAS**

**RAJYA SABHA
UNSTARRED QUESTION NO.2539**

TO BE ANSWERED ON 17th MARCH, 2021

Natural gas under GST ambit

2539 Shri Jyotiraditya M. Scindia:

Will the Minister of *Petroleum and Natural Gas* be pleased to state:

- (a) whether Central Government is actively consolidating a proposal to bring natural gas within the ambit of the GST;
- (b) if so, the details thereof;
- (c) whether the Ministry has received any response from the Ministry of Finance in this regard; and
- (d) if so, the details thereof and the time by when natural gas is likely to be within the ambit of GST?

ANSWER

**MINISTER OF PETROLEUM AND NATURAL GAS
(SHRI DHARMENDRA PRADHAN)**

(a) to (d): While petroleum products are constitutionally included under GST, the date on which GST shall be levied on all excluded petroleum products, including Natural Gas shall be as per the decision of the GST Council. All the States and Union Territories (UT) with Legislature are represented in the GST Council by their Minister-in-charge of Finance or Taxation or any other Minister nominated by the State/UT.

As per the section 9(2) of the CGST Act, inclusion of excluded products in GST will require recommendation of the GST Council. So far, the GST Council has not made any recommendation for inclusion of natural gas under GST.

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